

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/TL/2026

Subject : Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other Related Matters) Regulation, 2024 and any other amendments thereon issued from time to time by this Hon'ble Commission for grant of Transmission License to TP Gopalpur Transmission Limited (earlier known as ERES-XXXIX Power Transmission Limited).

Petitioner : TP Gopalpur Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **11.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Shrivastva, Advocate, TPGTL
Shri Shiavm Sinha, Advocate, TPGTL
Shri Ankit Bhandari, Advocate, TPGTL
Shri Ekshat Punwani, Advocate, TPGTL
Shri Abhishek Kumar, Advocate, AG2PL
Shri Nived Veerapaneni, Advocate, AG2PL
Shri Ankit Prasson, Advocate, ACEPL
Shri Adarsh Kumar Bhardwaj, Advocate, ACEPL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that by an Interim Order dated 21.5.2026, the Commission had directed the publication of notice in the newspapers under Section 15(5)(a) of the Electricity Act, 2003, inviting suggestions/objections, if any, to the grant of transmission licence in favour of the Petitioner by 5.6.2026, and that no objections have been received pursuant thereto.

2. The learned counsel appearing for Respondent No. 10, Avaada Greenh2 Private Limited (AG2PL), submitted that the Respondent has already filed its reply in the matter vide affidavit dated 9.6.2026. He submitted that the Commission, vide its Interim Order dated 21.5.2026, while considering the grant of transmission licence to the Petitioner, had relied upon the order passed in Petition No. 73/TL/2025 in the matter of TP Paradeep Transmission Limited, wherein directions were issued regarding deposit towards the cost of necessary augmentation for providing connection

to ISTS under Regulation 12.5 of the GNA Regulations, 2022. He submitted that the said order has been stayed by the APTEL in Appeal No. 114 of 2026, and the matter is presently pending for adjudication. The learned counsel further submitted that the Respondent has no objection to the grant of a transmission licence to the Petitioner and the recovery of transmission charges as prayed for in the Petition. However, he submitted that any direction regarding liability for payment of an amount equivalent to the cost of necessary augmentation may not be issued at this stage in view of the pendency of the appeal before the APTEL and the interim orders passed therein. He further submitted that the issue relating to the interpretation of Regulation 17.1(iii) vis-à-vis Regulation 12.5 of the GNA Regulations, 2022, is pending for consideration before the APTEL, and the outcome of the said proceedings may be awaited.

3. The learned counsel appearing for Respondent No. 11, Acme Clean Energy Private Limited (ACEPL), submitted that the said Respondent has also challenged the order passed in Petition No. 73/TL/2025 before the APTEL. He submitted that in the present proceedings, the Respondent has no objection to the grant of a transmission licence to the Petitioner, and the same may be proceeded with independently.

4. In response, the learned counsel for the Petitioner clarified that the entire order passed in Petition No. 73/TL/2025 has not been stayed by the APTEL and prayed for the grant of a transmission licence. He also apprised the Commission that, in compliance with the directions contained in the Interim Order dated 21.5.2026, the Petitioner has already filed its reply to the objection submitted by Shri Sujita Kumar Jena vide affidavit dated 29.5.2026. He submitted that the said objection is devoid of merit and appears to be an attempt to delay the proceedings.

5. Considering the submissions made by the learned counsels for the Parties, the Commission reserved the matters for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)